

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
LOK SABHA
UNSTARRED QUESTION NO. 504
TO BE ANSWERED ON 03RD FEBRUARY, 2026

PREVENTION OF CRUELTY TO ANIMALS (AMENDMENT) BILL

504. DR. BYREDDY SHABARI:
SHRI APPALANAIDU KALISETTI:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

- (a) the total number of cases registered under the Prevention of Cruelty to Animal Act, 1960 including the number of cases in which penalties, fines or other punishments were imposed during the last five years, State/UT/year-wise ;
- (b) the present status of the proposed Prevention of Cruelty to Animals (Amendment) Bill and the reasons for its pendency since the draft was released for public consultation in November 2022;
- (c) the details of consultations held on the draft, including dates, stakeholders consulted and Ministries/Departments involved;
- (d) the details of major recommendations or objections received that are contributing to the delay in finalising the Bill; and
- (e) whether any inter-ministerial clearances or Cabinet approvals are pending and the timeline for introduction of the Bill in Parliament and if so, the details thereof?

ANSWER

MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

- (a) The implementation of the provisions of the Prevention of Cruelty to Animal Act is vested on the Law Enforcement Authorities of the State Governments. Hence, the information is not maintained at the Central Level.
- (b) to (e) The draft Prevention of Cruelty to Animal (Amendment) Bill 2022 was placed for public viewing during 21.11.2022 to 07.12.2022. Thereafter, the Department received suggestions / objections from more than 7000 individuals and organizations.

In the meantime, the Indian Penal Code (IPC) has been replaced with Bharatiya Nyaya Sanhita (BNS), 2023 which also made provision for dealing with the animal cruelty. Considering all the suggestions, advice and present policy, the proposed bill is under examination.
